

BEFORE SHRI SATISH CHANDRA, JOINT SECRETARY & LEGAL ADVISER  
FIRST APPELLATE AUTHORITY  
(Under Section 19 of RTI Act, 2005)  
Ministry of Law & Justice  
Department of Legal Affairs  
Room No. 406-B 'A' Wing  
Shastri Bhawan, New Delhi – 110001  
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**Appeal No. 23(81)/2012 – IC**

IN THE MATTER OF:

Shri Chandrashekhar Naik  
No.3, Tuglak Lane,  
New Delhi

Appellant

Versus

Central Public Information Officer  
Ministry of Law & Justice  
Department of Legal Affairs  
Shastri Bhawan, New Delhi-110001

Respondent

**Date of Hearing : 31.7.2012**

Present :

1. Shri Saurabh, Advocate for and on behalf of the Appellant.
2. Shri Nirmal Singh, Director/CPIO alongwith Ms. Asha Sota, Under Secretary and Shri Jagdish Kumar, SO, Imp. Cell, D/o Legal Affairs, for and on behalf of D/o Legal Affairs, Ministry of Law & Justice, the Respondents.

**ORDER**

1. The Appellant in his appeal has alleged that the information sought by him is not provided to him by the Department.
2. During the course of hearing the Department has agreed to provide the information as to when the reference in his respect was made to Department of Personnel & Training and the stages while dealing with the case.
- ✓ 3. The Department is hereby directed to provide the information as agreed above within 15 days from the date of issue of this Order.
4. In view of the above, the appeal is disposed off.

  
(Satish Chandra)  
Joint Secretary & Legal Adviser  
First Appellate Authority

To

1. Shri Chandrashekhar Naik, No.3, Tuglak Lane, New Delhi (by Speed Post).
2. Shri Nirmal Singh, Director/CPIO, D/o Legal Affairs, Shastri Bawan, New Delhi-110001
3. Ms. Asha Sota, Under Secretary, D/o Legal Affairs, Shastri Bhawan, New Delhi-110001
4. ✓ Shri Jagdish Kumar, SO, Imp. Cell, D/o Legal Affairs, Shastri Bhawan, New Delhi-110001
5. PPS to Law Secretary for information.

For Compliance pl.

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~~CPIO~~  
I.C.

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SR R.T.